

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

**RESPONSE AFFIDAVTI ON BEHALF OF UTTARAKHAND
POLLUTION CONTROL BOARD**

in

Original Application No.522 of 2025 (IA No.675 of 2025)

Vipin Kumar

Applicant

Versus

Uttarakhand Pollution Control Board & Ors.

Respondent

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Date: 18, March, 2026


01/19/25

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AFFIDAVIT of Dr. Rajendra Singh, presently posted as Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Roorkee.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Regional Officer at Roorkee and is duly authorized by competent authority to sign and file the instant affidavit on behalf of the Uttarakhand Pollution Control Board and as such is fully conversant with the facts of the case.

[Handwritten signature]

2. The above-mentioned matter was listed for hearing on 23.12.2025 wherein the Hon'ble National Green Tribunal directed the Respondent UKPCB to file its reply to the above captioned OA within four weeks.
3. That in compliance with the aforementioned direction of this Hon'ble Tribunal, instant affidavit is being filed.
4. That the content of Para No. 1 of this application is the matter of record and admitted only to the extent that they are a matter of record. Rest of the contents are vehemently denied.
5. That the contents of Para No. 2 & Para No. 3 of this application are not denied so far as they are a matter of record, rest is denied and therefore, no reply is required for the respondent.

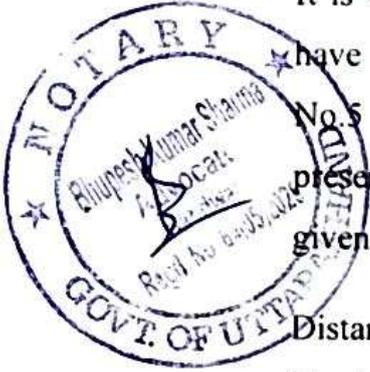


6. That the contents of Para No. 4 of this application are matter of record and admitted only to the extent that they are a matter of record. Rest of the contents are vehemently denied.
7. That the contents of Para No. 6, 7 & 8 of this application is related to the Consolidated Consent & Authorization (CCA) issued by the Uttarakhand Pollution Control Board (UKPCB) to Respondent No. 5 and Respondent No. 6. It is pertinent to mention that, the "State Board" in its 17th Board meeting held on dated 27.10.2014 reviewed the actions regarding industries operating without obtaining the necessary Consent to Establishment (CTE) and Consent to Operate (CTO). The "State Board" unanimously decided that if the site of these industries is environmentally suitable and all pollution control measures are in place,

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the industries can apply for Consent. The industry must apply with initial application fee along with 10% annual compound interest, calculated from one year prior to the start of production. However, the industries classified under the green category, the Board decided to charge only 10% simple interest instead of compound interest. In compliance of above decision, Consolidated Consent & Authorization (CCA) is considered to the industries including Respondent No. 5 and Respondent No. 6.

8. That the contents of Para No. 9, 10, 11, 12, 13, 14, 15 & 16 of this application are the matter of record and admitted only to the extent that they are a matter of record. Rest of the contents are vehemently denied. It is worth mentioning here that the officials of Revenue department have undertaken aerial measurement from brick kilns (Respondent No. 5 and Respondent No.6) to various locations as mentioned in the present application on 27.11.2025. Details of details of distances are as given below:



Distances from M/S Jai Mata Brick Field, Khasra No. 208, Kavadpur Harchandpur, to following locations:

- i. M/S Balaji Brick Filed, Nagla Saktu - 651.67 Meter
- ii. Chaudhary Bharat Singh Junior High School - 208.38 Meter
Kavadpur Harchandpur.

During the inspection, Shri Dinesh Kumar, Principal of Chaudhary Bharat Singh Junior High School, Kavadpur Harchandpur informed that said school in running at the present location from September, 2024. School is having classes from nursery to 8th class. It was also informed that earlier this school was running at Khasra No. 274(ma),

(Signature)

Village Harchandpur and permission is also obtained from the Authority at the said location.

Distances from M/S Gagan Brick Field, Khasra No. 138 & 139, Village Mohmadpurjat to following locations:

i. M/S Bharat Brick Field, Boodpur	-	500.45 Meter
ii. Nirmala Devi Inter College, Boodpur	-	774.44 Meter
iii. Village Boodpur	-	605.83 Meter
iv. Chaudhary Sukhbir Singh Adarsh School-	-	864.22 Meter
v. S.D. Public School, Brahmpur	-	699.35 Meter

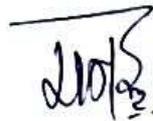
Copy of measurement undertaken by Revenue Department on 27.11.2025 is being marked and filed as **Annexure No. 1.**

9. That the contents of Para No. 17, 18 & 19 of this application have already given in the preceding paras and not being repeated for the sake of brevity.

10. That the contents of Para No. 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, & 33 of this application are matter of record and admitted only to the extent that they are matter of record. Rest of the contents are vehemently denied.

11. That the content of Para No. 34 of this application, it is to state that in compliance of the decision of 17th Board meeting of the "State Board" and subsequent office order dated 02.02.2015, Consolidated Consent & authorization (CCA) matter was considered and approved CCA to brick kiln of Respondent No. 5 and Respondent No. 6.

12. That the contents of Para No. 35, 36, 37, 38, 39, 40, 42, 43 & 44 of this application are matter of record and admitted only to the extent that they are a matter of record. Rest of the contents are vehemently denied. However, it is pertinent to state herein that, in case the applicant is




aggrieved by the CCA order issued by the Respondent State Board, appeal can be made under the section-28 of the Water (Prevention and Control of Pollution, Act, 1974 and section- 31 of the Air (Prevention and Control of Pollution, Act, 1981 (as amended) before the appellate Authority.

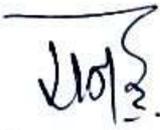
13. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and order passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.


Deponent

Verification: -



Verified at Haridwar on the 18th day of March, 2026, that the contents of the accompanying compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.


Deponent

Dated: 18 March, 2026



मा0 एन0जी0टी0 में योजित मूल आवेदन सं0- 522/2025 "विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड एवं अन्य" में पारित आदेश दिनांक 14.10.2025 के अनुपालन में दिनांक 27.11.2025 को मूल आवेदन में निर्दिष्ट ईट भट्टों से विभिन्न दूरियां का मापन किया गया। ईट भट्टों से अनुमानित हवाई दूरियां निम्नानुसार है:-

1. मै0 जय माता ब्रिक फिल्ड, खसरा न0-208, कवादपुर हरचन्दपुर, मंगलौर, तहसील-रूड़की, जिला-हरिद्वार:

- | | | |
|--|---|--------------|
| i. मै0 बालाजी ब्रिक फिल्ड, नगला सकतू | - | 651.67 मीटर। |
| ii. चौधरी भरत सिंह जूनियर हाई स्कूल, कवादपुर हरचन्दपुर | - | 208.38 मीटर। |

निरीक्षण के समय स्कूल के प्रधानाचार्य श्री दिनेश कुमार द्वारा अवगत कराया गया कि चौधरी भरत सिंह जूनियर हाई स्कूल वर्तमान स्थल पर सितम्बर-2024 से संचालित है। स्कूल में नर्सरी से कक्षा-8 तक की कक्षाएँ संचालित हैं। स्कूल पूर्व में खसरा न0- 274म, ग्राम-हरचन्दपुर, तहसील-रूड़की, जिला-हरिद्वार में संचालित था एवं उक्त स्थल पर ही स्कूल द्वारा मान्यता प्राप्त की गयी है।

2. मै0 गगन ब्रिक फिल्ड, खसरा न0-138 एवं 139, ग्राम-मोहम्मदपुर जट, परगना नारसन, तहसील-रूड़की, जिला-हरिद्वार:

- | | | |
|--------------------------------------|---|--------------|
| i. मै0 भारत ब्रिक फिल्ड, बूड़पुर | - | 500.45 मीटर। |
| ii. निर्मला देवी इंटर कालेज, बूड़पुर | - | 774.44 मीटर। |
| iii. बूड़पुर गांव | - | 605.83 मीटर। |
| iv. चौधरी सुखवीर सिंह, आर्दश स्कूल | - | 864.22 मीटर। |
| v. एस0डी0 पब्लिक स्कूल, ब्रह्मपुर | - | 699.35 मीटर। |

उपरोक्त दूरियों का मापन ईट भट्टा संचालक क्रमशः श्री अनिल गर्ग एवं श्री आदेश कुमार की उपस्थिति में किया गया।

Mohar
09/12/2025
मुकेश तोमर
राजस्व उप निरीक्षक
क्षेत्र...
तहसील-रूड़की

Rohit
5-12-25
राकेश सिंह
राजस्व उप निरीक्षक
क्षेत्र...
तहसील-रूड़की

सुधीर शर्मा
राजस्व निरीक्षक
क्षेत्र...
09-12-25